

Minister That is my question. (Interruptions).

MR. SPEAKER: He cannot straightway say, "I accept them." He will have to examine them.

SHRI CHARAN SINGH: Suggestions are disallowed in the course of the questions simply because the Government cannot at once reply to those suggestions. That is the rule. He asks, whether they are acceptable. I cannot say just at once today whether they will be acceptable to us or not.

SHRI R. K. MHALGI: Whether he will apply his mind to the suggestions made

MR. SPEAKER: The suggestions made by the hon. Members have to be considered.

12.50 hrs.

### CODE OF CRIMINAL PROCEDURE (AMENDMENT) BILL

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH): I beg to move for leave to withdraw a Bill further to amend the Code of Criminal Procedure, 1973.

SHRI C. M. STEPHEN (Idukki): Well, Sir, I wanted to highlight certain aspects certainly because the Government is bringing forward this proposition that they may be permitted to withdraw their Code of Criminal Procedure (Amendment) Bill with an air of some great achievements. And the way in which my friends on the Treasury Benches are reacting to it and clapping it would indicate that something tremendous is happening. But let us go back to another aspect of it. Now the Preventive Detention Act has been here from 1950 onwards. It was being extended from time to time and that Preventive Detention Act was in force upto 1969. In 1971, this Bill, I mean MISA was enacted and during the emergency, Section 16A was amended. By that time, this Government came into power. Then Section 68 ceased to be there and what remained was MISA which is just a copy of the Preventive Detention Act.

Now, this Government, before it went to the elections, in their election manifesto, had made a very definite commitment. The commitment was to take immediate steps to annul the MISA. After that, one year went by. The President in his Address earlier, last year, had made a commitment that there will be no preventive detention except with the provision for judicial review. Now what we have got is the introduction of this Bill. What the original Detention Act was, we converted it into a permanent Act and you put it as a part of the Criminal Procedure Code, the most permanent statute for this country.

13.49 hrs

### ESTIMATES COMMITTEE

#### SEVENTEENTH REPORT AND MINUTES

श्रीमती मृगाल गोरें (बम्बई-उत्तर) :  
अध्यक्ष महोदय, मैं प्राक्कलन समिति का निम्नलिखित प्रतिवेदन तथा कार्यवाही सांगण प्रस्तुत करती हूँ :—

- (1) निर्माण और आवास मंत्रालय—  
गदी बस्तियाँ हटाना तथा आवास योजनाओं पर समिति (पाँचवीं लोक सभा) के 97वें प्रतिवेदन में दी गई निफारिशों पर सरकार द्वारा की गई कार्यवाही के बारे में 17वां प्रतिवेदन।
- (2) उर्युक्त प्रतिवेदन से सम्बन्धित समिति की बठक रु कार्यवाही-सांगण।